

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'SMC-2' BENCH,  
NEW DELHI

[THROUGH VIDEO CONFERENCING]

BEFORE SH. N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA No.1113/DEL/2020  
[Assessment Year: 2014-15]

Mrs. Sunita Juneja, 361, Sainik Vihar, Pitampura, Delhi-110034 <b>PAN- AAMPJ0838M</b>	Income Tax Officer, Ward-4, Rohtak
Appellant	Respondent

Assessee by	Sh. Xitiz Dhawan, C.A.
Revenue by	Sh. R.K. Gupta, Sr. DR

<b>Date of Hearing</b>	<b>28.04.2021</b>
<b>Date of Pronouncement</b>	<b>28.04.2021</b>

**ORDER**

**N.K. BILLAIYA, ACCOUNTANT MEMBER,**

This appeal by the assessee is preferred against the order of the CIT(A), Rohtak dated 13.09.2018 pertaining to assessment year 2014-15.

2 Vide application dated 04.02.2021, the assessee sought permission to withdraw the appeal as the dispute has been settled under Vivad Se Vishwas Scheme, 2020.

3. Noting the contents of the application, the appeal is dismissed as withdrawn.

The order is pronounced in the open court on 28/04/2021.

Sd/-  
**[N.K. BILLAIYA]**  
**ACCOUNTANT MEMBER**

**Delhi;** Dated: 28/04/2021.

Sh

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi